

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 50761 OF 2018

[Arising out of Order-in-Appeal No. BHO/EXCUS/001/APP/447/17-18 dated 20.11.2017 passed by the Commissioner, CGST, Jabalpur, Madhya Pradesh]

**M P HOUSING AND INFRASTRUCTURE
DEVELOPMENT BOARD**

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS
AND SERVICE TAX, CUSTOMS AND
EXCISE, JABALPUR.**

Respondent

Appearance:

Present for the Appellant : Shri Dharamveer & Navneet Dogra, Advocates
Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

**HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)**

Date of Hearing : **28/04/2023**

Date of Decision : **28/04/2023**

FINAL ORDER No. 50605 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**